**Annexure-7**

**Name of the Corporate Debtor: Arshiya Limited ; Date of commencement of CIRP: 23rd April, 2024 ; List of creditors as on : 31st August 2026**

**List of operational creditors (Government dues)**

(Amount in ₹)

| Sl. No. | Details of Claimant | | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim under verification | Amount of claim not admitted | Remarks, if any |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | Department | Government | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC, if applicable | | | | | |
| 1 | Group Gram Panchayat | Government of Maharashtra | 07-May-24 | 109,761,023.00 | 1.00 | Taxes | - | - | No | - | 109,761,022.00 | - | - | - | Refer Note 2 |
| 2 | Commissioner, CGST & CEX, Raigad Commissionerate | Government of Maharashtra | 07-May-24 | 240,882,260.00 | - | CGST, Interest and penalty | - | - | No | - | - | - | - | 240,882,260.00 | The claim pertains to "M/s. Arshiya Logistics Services Limited" therefore is not admissible in the CIRP of "Arshiya Limited". |
| 3 | Union Of India, Ministry Of Commerce and Industry the Development Commissioner, SEEPZ-SEZ, Andheri (East), Mumbai 400096 | Government of Maharashtra | 07-Feb-25 | 111,219,019.00 | 111,219,019.00 | Cost recovery charges | - | - | No | - | - | - | - | - | Refer Note 3 |
| 4 | Nalini Vivekanand Sawale, Department of Goods and Service Tax, Government of Maharashtra | Government of Maharashtra | 14-Nov-25 | 2,586,047.00 | 1.00 | GST Dies | - | - | No | - | 2,586,047.00 | - | - | - | Refer Note 4 |
| **Total** | | | | **464,448,349.00** | **111,219,021.00** | | **-** | **-** | | **-** | **112,347,069.00** | **-** | **-** | **240,882,260.00** | |

***Note :***

*1) Status of claims is subject to further revision on the basis of verification of any additional documents/information as and when received.*

*2) The claim has been filed by **Gram Panchayat** for non-payment of taxes on the buildings and lands situated within its jurisdiction. Arshiya Limited has contested as they are entirely working within an SEZ, so there should not be any liablity to pay the taxes demanded by the Gram Panchayat. Various appeals have been made by both the Gram Panchayat and Arshiya Limited in this matter. Arshiya Limited has filed a writ petition before the Honorable High Court, which is still pending. So, the claim has been considered as 'Contingent liability' with notional admittance of Rs. 1/-, as the matter is pending in the judicial fora.*

*3) The claim of **Union Of India, Ministry Of Commerce and Industry the Development Commissioner** has been received on 07/02/2025 which is after the regulated timeline. So, as per the amended regulations 12 & 13 of the IBC, this claim was placed before the CoC for their recommendation in the 10th CoC meeting held on 29/07/2025. The same was approved by the CoC through e-voting for being included in the list of Creditors.*

*4) The claim of **Nalini Vivekanand Sawale, Department of Goods and Service Tax,** has been received on 14/11/2025 which is after the regulated timeline. So, as per the amended regulations 12 & 13 of the IBC, this claim was placed before the CoC for their recommendation in the 12th CoC meeting held on 9/01/2026. The same was approved by the CoC through e-voting for being included in the list of Creditors. Also, Arshiya Limited contested this demand for mismatch of Input Tax Credit between GSTR-3B and GSTR-2A for FY 2019–20 and filed an appeal on 11.09.2023 before the Deputy Commissioner – SGST and also attended hearings, submitted additional details. The next hearing date/ order is awaited. Since,the contest is ongoing before Deputy Commissioner – SGST and no final order has been received, therefore, the claim has been treated as contingent claim with notional admittance of Rs 1/-, in view of the pending appeal and absence of a conclusive departmental order.*